being more than 24% in the equity capital of units manufacturing items reserved for small scale industries; and (iii) all items which require an Industrial Licence in terms of the locational policy notified by Government under the New Industrial Policy of 1991.

- 2. All proposals in which the foreign collaborator has a previous venture /tie-up in India. The modalities prescribed in Press-Note No. 18 dated 14.12.1998 of 1998 series, shall apply in such cases.
- 3. All proposals relating to acquisition of shares in an existing Indian company in favour of a foreign/NRI/OCB investor.
- 4. All proposals falling outside notified sectoral policy/caps or under sector in which FDI is not permitted and/or whenever any investor chooses to make an application to the FIPB and not avail of the automatic route.

The Government has also prospectively removed from 14.7.2000 the requirement to balance outflow on account of dividends by export earning during the first seven years of commercial production applicable hitherto in case of 22 categories of companies engaged in manufacturer of consumer goods since it was perceived as a hindrance to FDI flows into the country.

FDI in Tea, Coffee and Telecom

- 2335. SHRI BRAHMAKUMAR BHATT: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
 - (a) whether FDI in Tea, Coffee and Telecom will be 100 per cent;
 - (b) the details of other economic reforms likely to come;
 - (c) what would be mandatory for foreign investors; and
 - (d) the details of the reasons for allowing 100 per cent FDI?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN): (a) and (b) No decision has been taken in this regard.

(b) and (c) Government reviews the FDI policy constantly keeping in view the national prioriteis.

Grant of Exclusive Marketing Rights for Drugs and Pharmaceuticals

2336. SHRI MANOJ BHATTACHARYA; Will the Minister of COMMERCE AND INDUSTRY be pleased to state how many applications have been filed in the mail box and how companies/ persons have been granted Exclusive Marketing Rights for drugs and pharmaceuticals since 1998 December?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN): 3690 applications for patents have been filed in the mail box. No Exclusive Marketing Rights have been granted since December, 1998 in respect of applications for the same.

FDI in Urea Industry

2337. SHRI ANANTRAY DEVSHANKAR DAVE: SHRI BRATIN SENGUPTA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the quantum of Foreign Direct Investment (FDI) that has been committed to the urea industry during the last three *years*;
- (b) the steps being taken by Government to attract FDI in this sector; and
 - (c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN): (a) to (c) During the period 1.1.97 to 31.12.99 two proposals for Foreign Direct Investment (FDI) in the fertiliser sector amounting to Rs. 1.20 crore have been approved,

Recently, *vide* Press Note No. 2 (2000 Series) dated 11.2.2000 the FDI has been permitted upto 100% on the automatic route in all